

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

13. I.A. 2649/2022

IN

C.P.(IB)-2521(MB)/2018

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)  
SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **23.09.2022**

NAME OF THE PARTIES: Harsh Vinimay Pvt Ltd

V/s

Maa Mahamaya Steels Pvt Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

Mr. Kunal Mehta a/w Ms. Gauri Joshi, Mr. Rickin Dang i/b Ganesh and Co. counsel appearing for the Applicant / Liquidator along with Liquidator Mr. Devang Sampat are present through virtual hearing.

**I.A. 2649/2022**

The above Interlocutory Application has been filed by the Liquidator/Applicant seeking rectification of certain typographical errors crept in the order dated 06.05.2022 where in the name of the Corporate Debtor is wrongly typed as “**Gajanan Industries Limited**” in place of “**Maa Mahamaya Steels Pvt Ltd**” and also the appearance of the Advocate as “**Adv. Rohaan Cama, Adv, Kunal Mehta and Adv. Gauri Joshi**” in place of place of the advocate on record **Adv. Suraj Lyer i/b Ganesh and Co**”.

After hearing the counsel appearing for the applicant and upon perusing the order dated 06.05.2022 along with the application, this Bench is satisfied that the above typographical errors have been crept in the order and they need to

be rectified. Accordingly, the above Interlocutory Application is **allowed** by issuing corrigendum to that effect. Rest of the order will remain unaltered.

With the above observation and directions, the above Interlocutory Application bearing No. I.A. 2649/2022 is **allowed and disposed**.

List this matter on its schedule date on **07.10.2022**.

Sd/-  
ANURADHA SANJAY BHATIA  
Member (Technical)

//SKS//

Sd/-  
H. V. SUBBA RAO  
Member (Judicial)